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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A./100/443/2020

New Delhi, this 1st day of October, 2020

(Through Video Conferencing)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Ms. Aradhana Johri, Member (A)

Vivekanand Sharma (Aged about 53 years), Mobile 9650382588 S/o Late C.M. Sharma SREO (Retired) A-130, D-II Flats, Pandara Road, New Delhi-110003

....Applicant

(Through Shri P.C. Mishra, Advocate)

Versus

- 1. The Chief Secretary,
 Govt. of NCT of Delhi
 Delhi Secretariat, I.P. Estate,
 New Delhi-100002
- 2. The Director (Employment), Govt. of NCT of Delhi IARI Pusa, New Delhi-100012

... Respondents

(Through Ms. Esha Mazumdar, Advocate)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:

Today, at the time of hearing of OA.No.756 of 2020, the learned counsel on both sides brought to our notice that the applicant had filed the present O.A., claiming pensionary benefits consequent upon the compulsory retirement. We pointed out to the learned counsel for

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the applicant as to how the applicant can claim contradictory reliefs. He informed us that the applicant intends to pursue the O.A.No.756 of 2020, in which the order of compulsory retirement is challenged.

2. Therefore, the present O.A No. 443/2020 is not maintainable and the same is accordingly dismissed. No order as to costs.

(Aradhana Johri) Member (A) (Justice L. Narasimha Reddy)
Chairman

/Mbt/sd/dkm/ dsn